

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 5290
TO BE ANSWERED ON 03.04.2023**

**CENTRAL SECTOR SCHEME FOR REHABILITATION OF BONDED
LABOURERS**

**5290. DR. SUJAY RADHAKRISHNA VIKHE PATIL:
SHRI UNMESH BHAIYYASAHEB PATIL:
DR. HEENA VIJAYKUMAR GAVIT:
DR. KRISHNA PAL SINGH YADAV:
PROF. RITA BAHUGUNA JOSHI:
DR. SHRIKANT EKNATH SHINDE:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the funds allocated, disbursed and spent on the Central Sector Scheme for Rehabilitation of Bonded Labourer;**
(b) whether the Government has any data on the number of beneficiaries under the scheme during the last three years, State-wise, if so, the details of the same;
(c) the details on the number of house site and land allotments to the beneficiaries under the said scheme during the last three years; and
(d) the details on the measures taken by the Government to address and mitigate social biases against bonded labour in the society?

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): The details of fund allocated and spent under the Central Sector Scheme for Rehabilitation of Bonded Labourer during 2020 - 21 to 2022-23 are as under:

(Rs.in Crore)

Year	Budget Estimate	Expenditure
2020-21	10.00	1.00
2021-22	10.00	3.52
2022-23*	10.00	4.63

***up to 28.02.2023**

Contd..2/-

The details of bonded labourers rehabilitated under the Central Sector Scheme for Rehabilitation of Bonded Labourer, State/UT-wise, during 2020 -21 to 2022-23 is as under:

Year	State/UT	Number of bonded labourers rescued/ rehabilitated
2020-21	Assam	1
	Bihar	220
	Madhya Pradesh	34
	Rajasthan	49
	West Bengal	16
2021-22	Bihar	360
	Tamil Nadu	1016
	Rajasthan	50
	Chhattisgarh	250
2022-23*	Rajasthan	70
	Tamil Nadu	297
	Uttar Pradesh	287

* upto 28.02.2023

The Government has adopted a multi- pronged strategy for abolition of bonded labourers system:

(i) Central Government enacted the Bonded Labour System (Abolition) Act, 1976; The Act empowers Executive Magistrates to exercise powers of Judicial Magistrate of first or second class for trial of offences; Vigilance Committees at District and Sub-divisional levels have been prescribed to identify and rehabilitate bonded labourers and

(ii) Implementation of Central Sector Scheme for Rehabilitation of Bonded Labourers:

- Under the Scheme, the Government of India provides immediate assistance amounting to Rs.30,000/- for each case of rehabilitation.**
- Rehabilitation assistance to the tune of Rs.1.00 lakh, Rs.2.00 lakh and Rs.3.00 lakh are provided to rescued bonded labourers based on their category and level of exploitation on proof of bondage.**
- The Scheme also provides for financial assistance of Rs. 4.50 lakh per district to the States for conducting Survey once in every three years per sensitive district, Rs. 1.50 lakh for evaluatory studies (maximum of five Evaluatory Studies per year) and Rs. 10 lakhs per State per annum for awareness generation.**